



भारत सरकार

GOVERNMENT OF INDIA

कॉर्पोरेट कार्य मंत्रालय

MINISTRY OF CORPORATE AFFAIRS

कार्यालय शासकीय समापक, गुजरात उच्च न्यायालय से संलग्न,

OFFICE OF THE OFFICIAL LIQUIDATOR, HIGH COURT OF GUJARAT,

"कॉर्पोरेट भवन", तीसरी मंजिल, ज़ायडस हॉस्पिटल के पीछे, एस.जी. हाइवे, थलतेज, अहमदाबाद- ३८० ०५९

3<sup>rd</sup> FLOOR, CORPORATE BHAWAN, B/H. ZYDUS HOSPITAL, S. G. HIGHWAY, THALTEJ, AHMEDABAD – 380 059

Ref.No.OL/ADV/EMPAN/3861/2019

Date :-20/11/2019

### **EMPANLEMENT NOTICE**

In compliance of the order dated 16.09.2019 passed by the Hon'ble High Court of Gujarat in Official Liquidator's Report No. 108 of 2019, the undersigned invites Applications from willing and interested Ld. Advocates for empanelment to assist the Official Liquidator before various Trial Courts in the State of Gujarat as well as in other States in the proceedings of companies (In Liquidation) as the case may be, for following Trial Court:--

1. DRT / DRAT, Ahmedabad
2. DRT / DRAT, Mumbai
3. Industrial Tribunal & Labour Court
4. Metropolitan Magistrate Court , City Civil Court & other sub-ordinate courts & Railway Tribunal

The Office of the Official Liquidator is in process of empanelment of advocates in aforesaid categories. The panel of different categories of advocates shall be constituted as per the scheme approved and sanctioned by the Hon'ble High Court of Gujarat in terms of order dated 25.08.2009 passed in Official Liquidator's Report No. 93 of 2009 and as per order / direction passed by the Hon'ble High Court of Gujarat in this regard. The monthly remuneration to empanel Advocate Shall paid in terms of order dated 23.02.2015 passed by the Hon'ble High Court of Gujarat in Official Liquidator's Report No.118 of 2013. The scheme as approved above can be viewed on the website of the Official Liquidator and on the Notice Board of Gujarat High Court Advocate's Association, Bar Council of Gujarat and all other prominent Bar Association.

The eligible Ld. Advocates interested for empanelment in different categories may submit their application specifying the category applied for with Bio-Data & experience as detailed below:

i. The advocate should be registered with the Bar Council of Gujarat and should be in active practice in Gujarat for the period as noted below against the position.

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|-------|--|----------------------------|
| (i)   | DRT / DRAT, Ahmedabad  | :- Not less than 03 years. |
| (ii)  | DRT / DRAT, Mumbai   | :- Not less than 03 years. |
| (iii) | Industrial Tribunal & Labour Court   | :- Not less than 03 years. |
| (iv)  | Metropolitan Magistrate Court<br>& other sub-ordinate courts<br>& Railway Tribunal | :- Not less than 03 years. |

ii. The applicants would be required to furnish details of their income tax return for last two years.

iii. The applicants would be required to furnish recommendations of two practicing advocates having at least 10 years of practice.

iv. The applicants should furnish the areas in which they have been practicing and the courts they are attending.

**The complete application should reach the office of the Official Liquidator by 27.12.2019 upto 4.00 PM. It is clarified that those Advocates who are at present on the panel of the Office of the Official Liquidator, may also apply a fresh if they so desire.**

After receipt of the applications, the Selection Committee will segregate the applications in different categories, according to their eligibility for the categories of advocates that are to be empanelled as per the scheme and thereafter will place the same before the Hon'ble High Court for final empanelment of the panel of advocates in different categories.

The candidates are required to submit duly signed application along with all documents as stated above on or before **27.12.2019 upto 4.00 PM**. Application received after cut-off date shall not be considered for empanelment.

A copy of this notice along with approved scheme of advocates is also webcast on the website of the Hon'ble High Court of Gujarat as well as Ministry of Corporate Affairs.

**Dated at Ahmedabad this 19<sup>th</sup> day of November 2019**

**SD/-  
(R.C. MISHRA)ICLS  
OFFICIAL LIQUIDATOR  
HIGH COURT OF GUJARAT**